

यह बहस अधूरी रह गई—ईख और चीनी की कीमत के बारे में—मैं चाहता हूँ कि उस बहस को पूरा किया जाये और जो लोग बोलने वाले बच गए हैं, उनको बोलने का मौका दिया जाये, उसके बाद मंत्री महोदय जवाब दें, क्योंकि यह मसला देश के लिए बहुत ही महत्वपूर्ण है।

12-40. hrs.

PAPERS LAID ON THE TABLE

NAVY (PENSION) THIRD AMENDMENT REGULATIONS, 1970

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI P. C. SETHI) : On behalf of Shri Jagjivan Ram, I beg to lay on the Table a copy of the Navy (Pension) Third Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. S.R.O. 461 in Gazette of India dated the 28th November, 1970, under section 185 of the Navy Act, 1957. [*Placed in Library. See No. LT-4594/70*]

ANNUAL REPORT OF REGISTRAR OF NEWSPAPERS

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : On behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy of the Annual Report (Part I) of the Registrar of Newspapers for India on Press in India for the year 1970. [*Placed in Library. See No. LT. 4595/70*]

REVIEW ON INDIAN OIL CORPORATION LTD., BOMBAY AND ANNUAL REPORT THEREOF FOR 1969-70

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHE-

MICALS, AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :

- (1) Review (Hindi and English versions) by the Government on the working of the Indian Oil Corporation Limited, Bombay for the year 1969-70.
- (2) Annual Report of the Indian Oil Corporation Limited, Bombay for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See. No. LT-4596/70*]

AUDIT REPORT (COMMERCIAL) 1970

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table, under article 151 (1) of the Constitution, a copy of the Audit Report (Commercial) 1970 :

Part VIII—Comprehensive appraisal of the work of the Oil and Natural Gas Commission.

Part IX—Comprehensive appraisal of the working of the Bharat Heavy Electricals Limited.

Part X—Individual irregularities and a resume of the Company Auditors Report. [*Placed in Library. See. No. LT-4597/70*]

STATEMENT CORRECTING ANSWER GIVEN ON 24TH NOVEMBER 1970 TO UNSTARRED QUESTION NO. 2086

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : I beg to lay on the Table a statement correcting the answer

[Shri M. R. Krishna]
given on the 24th November, 1970 to Unstarred Question No. 2086 by Shri G. C. Dixit regarding applications for licences from Madhya Pradesh. [Placed in Library. See No. LT-4598/70]

12-41 hrs.

COMMITTEE ON PETITIONS
MINUTES

SHRI SRADHAKAR SUPAKAR
(Sambalpur) : I beg to lay on the Table Minutes of the Sixty-seventh to Seventy-fifth sittings of the Committee on Petitions.

COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND SCHEDULED
TRIBES

MINUTES

SHRI BASUMATARI (Kokrajhar) : I beg to lay on the Table Minutes of the Twenty-first to Thirty-third and Thirty-fifth to Thirty-ninth sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes held during the year 1970.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th December, 1970, has passed the enclosed motion referring the Code of Criminal Procedure Bill, 1970, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint

Committee may be communicated to this House.

MOTION

“That the Bill to consolidate and amend the law relating to criminal procedure be referred to a Joint Committee of the Houses consisting of 45 members ; 15 members from this house, namely :—

1. Shri Akbar Ali Khan
2. Shri G. R. Patil.
3. Shri Sinam Krishan Mohan Singh
4. Shri Syed Hussain
5. Shri Rattan Lal Jain
6. Shri K. P. Mallikarjunudu
7. Shri Suresh J. Desai
8. Shri Shyam Lal Yadav
9. Dr. B. N. Antani
10. Shri Mulka Govinda Reddy
11. Shri Suraj Prasad
12. Shri Hamid Ali Schamnad
13. Shri A. D. Mani
14. Shri M. P. Shukla
15. Shri Ram Niwas Mirdha

and 30 members from the Lok Sabha ;

that in order to constitute a meeting of the Joint Committee the quorum shall be one third of the total number of members of the Joint Committee ;

that in other respects, the Rules of Procedure of this House relating to Select Committee shall